

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:215

ANSWERED ON:09.11.2010

RISE IN CRIME

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various types of crime are on the rise in the country;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, crime-wise and State-wise;
- (c) the total number of such cases solved/unsolved separately including action taken against the accused and steps taken to solve all the cases during the said period, State-wise;
- (d) whether the Union Government has issued any advisory to State Governments urging for prevention, registration, investigation, prosecution and to set up by a national-wise surveillance system to curb such cases and provide financial relief to the victims of such crimes;
- (e) if so, the details thereof; and
- (f) the other steps taken by the Government to curb such cases in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): According to the National Crime Records Bureau (NCRB), which compiles data relating to crime in the country on annual basis, State/UT-wise and crimes head-wise cases reported during 2007-2009 under the Indian Penal Code (IPC) are at Annexure-I.

(c) : The total number of cases registered (CR), cases charge-sheeted (cases solved) (CS), cases in which final report was submitted (CFR), cases convicted (CV), persons arrested (PAR), persons charge-sheeted (PCS) and persons convicted (PCV) under the IPC in the country during 2007-2009 are at Annexure-II.

(d) & (e): An Advisory on Prevention, Registration, Investigation and Prosecution of crime has been issued to all the State Governments and Union Territory Administrations on 16.07.2010 (Annexure-III). Another advisory has been issued to all the State Governments and Union Territory Administrations on 07.09.2010 regarding framing of 'Victim Compensation Scheme' as per the provision of Cr.P.C. (Annexure-IV).

(f): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

The Central Government has also been supplementing the efforts of the State Governments through a variety of Schemes which, inter-alia, include assistance under the Scheme for Modernization of State Police Forces (MPF) for strengthening and improvement of infrastructure of Police Stations and other levels, mobility, modern weaponry and equipment, communication systems, strengthening of the intelligence machinery, training facilities, strengthening the forensic Science related facilities, etc; assistance for computerization of police operations at the level of the Police Stations with networking facilities and creation of data bases at the local, State and national levels under a scheme "Crime and Criminal Tracking and Networking System" (CCTNS).